

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

original Application No. 1277 of 2002
this the 26th day of May 2003.

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

permanand, s/o late Umrao, Senior Inspector of Stores
Accounts, Workshop Accounts Office, Central Railway,
Jhansi, U.P.

Applicant.

By Advocate : Ms. Renu Singh.

Versus.

1. Union of India through the G.M., Central Railway, Mumbai.
2. Financial Advisor & Chief Accounts Officer, Central Railway, Mumbai.
3. D.R.M., Central Railway, Jhansi.
4. Sri A.S. Parihar, Senior Accounts Officer (C), Bhusawal.

Respondents.

By Advocate : Sri K.P. Singh.

O R D E R (ORAL)

By this O.A., applicant has challenged the order dated 6.8.2002 whereby he was transferred from Jhansi to Bhusawal. He has further sought a direction to the respondents not to interfere in the working of the applicant at Jhansi and not to give effect to the order of transfer dated 6.8.2002.

2. Today, when the matter was called-~~over~~, counsel for the applicant stated that this case has already become infructuous in view of the fact that the applicant had given his option for absorption in North Central Railway, which had already been allowed vide order dated 26.3.2003 whereby number of persons including



the applicant have been transferred in the same capacity and retained in the offices mentioned against their names in North Central Railway as per options exercised by them. In the said order, applicant's name figures at sl. no. 192. The order dated 28.3.2003 is taken on record.

3. In view of the statement made by the applicant's counsel, this O.A. is dismissed as having become infructuous no costs.



MEMBER (J)

GIRISH/-